

result of the new Lok Sabha were notified.

(b) whether this rate is applicable uniformly to (i) the MPs who contest the next election and win (ii) the MPs who contest the next election and lose and (iii) the MPs who do not choose to contest the next election' if so, the details thereof;

(c) the policy followed in respect of above categories of MPs of the last Lok Sabha;

(d) whether this policy is at variance with the policy followed earlier; and

(e) if so, the reasons therefor and the remedial measures proposed to be taken to ensure that a uniform policy is followed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) As per rules on dissolution of Lok Sabha its Members are entitled to retain the Government accommodation for a period of one month; thereafter they are liable to be charged market rate of licence fee. However, in case of MPs of 6th Lok Sabha it was decided that those MPs who are contesting elections may be allowed to retain the accommodation of the 7th Lok Sabha. The Members who did not contest the elections to the 7th Lok Sabha were allowed retention up to the date of filing of the nomination for the new Lok Sabha. To take care of the contingency of post-ponement of elections to Lok Sabha in a particular State or on account of countermanding of elections in a particular State, the MPs of such States/Constituencies are allowed to retain accommodation on payment of normal licence fee till elections are held to fill the vacancies in those Constituencies.

(c) to (e). A proposal to allow retention of Government accommodation occupied by the MPs of the last Lok Sabha who are contesting elections to the 10th Lok Sabha

whether constitution of the new Lok Sabha or not till constitution of the new Lok Sabha on 20.6.91, is under consideration.

Registration Under Rohini Housing Scheme

4389. SHRI SURAJBHANU SOLANKI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of persons registered under the Rohini Housing Scheme;

(b) the number of registrants not yet allotted plots; and

(c) whether there is any scheme to allot flats to the registrants in waiting list?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) It is reported that there are 82,384 persons registered under various categories under the Rohini Residential Scheme.

(b) 40,116 registrants are yet to be allotted plots.

(c) NO, Sir.

Cooperative Societies Registered Under N.C.R.

4390. SHRI B.L. SHARMA PREM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Cooperative Societies registered under Notional Capital Region;

(b) whether all these Societies have been allotted land and if so, the details thereof; and

(c) if not, the reasons therefor and by